

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 1230 of 2018

Md. Wasim ... Appellant

Versus

The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MRS. JUSTICE RAJESH KUMAR

For the Appellant : M/s. Laljee Sahay, Advocate

For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A No.10312 of 2019

7/ 08.07.2020. Heard learned counsel for the appellant and the learned counsel for the State on the Interlocutory Application filed by the appellant for granting bail during the pendency of this appeal.

The appellant has been convicted and sentenced for the offence under Section 302 of the Indian Penal Code.

There is direct and specific allegation against the appellant to have assaulted the deceased by knife, causing his death.

In the facts of this case, we are not inclined to release the appellant, Md. Wasim, on bail. Accordingly, his prayer for bail is hereby rejected.

The aforesaid interlocutory application stands dismissed.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

BS/-